

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH): (a) to (d) The information is being collected and will be laid on the Table of the House.

Cases against defaulting Banks

664. SHRI NILOTPAL BASU: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there is a huge NPA accounts lying with various public sector banks and financial institutions;

(b) if so, the details thereof, bank-wise, institution-wise and age-wise.

(c) what is the number of suits filed by the concerned banks and the institutions and the companies and their details in terms of ownership and nature of violation in each case;

(d) the amount received under compromise settlement as against claims bank-wise, institutions-wise; and

(e) the step to be taken by Government to address this issue?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) to (e) The information is being collected and will be placed on the Table of the House.

Penalising powers in company law

†665. SHRI HARENDRA SINGH MALIK: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are considering to give penalising powers to company law by bringing comprehensive modification in it;

(b) if so, the details thereof and by when it is expected to be implemented;

(c) whether Government are aware of manipulations being done in the accounts by Indian Companies;

†Original notice of the question was received in Hindi.